

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. NO.2660/2001

New Delhi, this the 30th day of May 2002.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri M.P. Singh, Member (A)

Anil Kumar Bhatia
S/o Shri Mulkraj Bhatia
R/o 1189-A/23, NIT Faridabad,
Haryana.

.....Applicant

(By Shri H.C. Sharma, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Rural Development,
Krishi Bhawan,
New Delhi.

....Respondent

(By Advocate: Shri N.S. Mehta, through
Shri V.K. Mehta, learned proxy counsel)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J):

Shri H.C. Sharma, learned counsel for the applicant, submits that he has been informed by the applicant that the relief prayed by the applicant in the present OA has been granted by the respondents by way of financial upgradation. This position is confirmed by the learned proxy counsel for the respondents.

2. In view of the above, the OA is disposed of as having become infructuous. No order as to costs.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

/ravi/